

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

26. IA 1054(MB)2024
IN
C.P. (IB)/1136(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Shree Hari Yarns Private Limited
Vs
BRFL Textiles Private Limited

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Rohit Gupta a/w Adv. Poorva Garg for the Operational Creditor present through physical mode. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Adv. Saurav Panda, Adv. Rishabh Jaisani, Adv. Aditya Marwah and Adv. Ritwik i/b Shardul Amarchand Mangaldas & Co. for the Corporate Debtor present through physical mode.
2. Adv. Amir Arsiwala a/w Adv. Vidit Divya Kamat for the Applicant present in *IA-1054/2024* through physical mode.
3. Both the Counsel submit that the matter is at advanced stage of settlement. Hence, seek some time for reporting settlement.
4. At the request of both sides, the matter is adjourned to **06.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)